

**COURT- 1**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APL No. 269 OF 2019 & IA No. 729 OF 2019 & IA No. 728 OF 2019**

**Dated: 3rd October, 2019**

**Present:** Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
  
Hon'ble Mr. Ravindra Kumar Verma, Technical  
Member(electricity)

**In the matter of:**

**Vedanta Limited (Formerly Sesa Sterlite Limited) .... Appellant(s)**

**Versus**

**Power Grid Corporation of India Limited .... Respondent(s)**

Counsel for the Appellant(s) : Hemant Singh  
Lakshyajit Singh Bagdwal

Counsel for the Respondent(s) : Suparna Srivastava  
Sanjna Dua for R1  
Mukund .P. Unny  
P.V. Dinesh for R3  
Molshree Bhatnagar for R4  
Ashok Rajan

**ORDER**

Issue fresh notice to R-5, R-16 & R-25. Dasti, in addition, is permitted.

Reply shall be filed within six weeks. Thereafter, rejoinder shall be filed within two weeks.

List the matter on **07.01.2020**.

**Ravindra Kumar Verma  
Technical Member(electricity)**

**Justice Manjula Chellur  
Chairperson**